

Bill is pending and another Bill is referred back for reconsideration by Parliament. The Indian Post Office (Amendment) Bill, 1986 was sent to the President for his assent on the 19th December, 1986. The said Bill has been returned by the President to the Chairman, Rajya Sabha, with a message dated 7th January, 1990, that the same may be reconsidered by the Houses of Parliament. The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991 was sent to the President for assent on 19th March, 1991. Although the Bill has not been returned by the President, certain clarifications have been sought regarding the validity of the amendments moved and accepted in the Lok Sabha on 12th March, 1991.

(c) Since there is no time limit fixed for returning such Bills, it is not possible to indicate the time by which the Bill is likely to be cleared.

Overdraft by Bihar Government

2343. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has refused to honour the unauthorised overdraft of the Government of Bihar;

(b) if so, since when;

(c) the total amount of overdraft on that date and what was the authorised limit ;

(d) whether the Reserve Bank of India has examined and analysed the reasons for increase in unauthorised overdraft;

(e) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE):

(a) Under the Overdraft Regulation Scheme, the Reserve Bank of India would issue instructions for refusing to honour payments on behalf of the State Government only when the overdraft continues for more than seven consecutive working days from

the date of emergence of overdraft. In the current financial year, the overdrafts which occurred in the account of the Government of Bihar with the Reserve Bank of India were cleared within the time limit of seven consecutive working days stipulated under the Overdraft Regulation Scheme. The Reserve Bank of India did not, therefore, have any occasion to refuse to honour payment on behalf of the Government of Bihar, so far, during the current financial year.

(b) to (e) In view of (a) above, the question does not arise.

[Translation] 48

Investment by R.B.I. and Public Sector Banks/Financial Institutions in Bihar

2344. SHRI BHUVNESHWAR PRASAD MEHTA : Will the Minister of FINANCE be pleased to state :

(a) the amount of investment made by the Reserve Bank of India and other public sector banks/financial institutions in the various States during the years 1989-90 and 1990-91, State-wise;

(b) whether the Government propose to make investment in Bihar according to its population;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) Reserve Bank of India (RBI) has reported that they do not subscribe to the bonds issued by State Governments/State bodies. The public sector banks invest in the securities issued by State Governments/State bodies. The amount of investment made by public sector banks during the years 1989-90 and 1990-91 in the securities issued by State Governments/State bodies is given in Statement I. As regards Statewise investments of financial institutions, data are not available for the years 1989-90 and 1990-91. However, data on Statewise assistance sanctioned and disbursed by all financial institutions for 1989-90 are furnished in Statement II. Similar data for 1990-91 is still not available.

(b) to (d) The public sector banks have been advised by RBI to achieve a credit deposit ratio of at least 60% in respect of their rural and semi urban branches separately. The above targets are with reference to location of branches in the State and not with regards to population of the area served by these branches.

The credit deposit ratio of Bihar as at the end of March '89, March '90 and December '90 as well as All India average for the same period is given below :

Year	Credit Deposit Ratio (%)	
	Bihar	All India
March, 1989	39.6	65.4
March 1990	40.0	65.8
December 1990	38.8	66.0

It may be observed that the C:D ratio in Bihar is lower compared to the ratio for All India. However, it may be stated that credit deposit ratio is not the sole indicator of economic development of a particular State/Region. The actual level of credit in relation to locally mobilised deposits in a particular State or Region depends upon the credit absorption capacity of the State/Region which in turn is determined and influenced by factors such as development of infrastructural facilities like Irrigation, Power, Rail, Road, Transport etc. and availability of required inputs and marketing outlet for agricultural, industrial production etc. Nevertheless, the banks have been advised to ensure that wide regional disparities among various States in credit deployment are avoided and effective steps are taken to increase the flow of credit to all productive and identified viable proposals in deficient areas. The matter is also monitored by State Level Bankers Committee (SLBC), State Government and RBI on regular basis.

STATEMENT I

Statement showing the State-wise Amount of Investment made by Public Sector Bank's in the securities issued by State Governments and the State Bodies

(Rs. Crores)

Sr. No.	States	Amount of Investment in Securities	
		1989-90	1990-91
1	Andhra Pradesh	251.00	224.03
2	Arunachal Pradesh	3.07	3.14
3	Assam	98.24	61.13
4	Bihar	321.83	311.46
5	Goa	5.07	6.96
6	Gujarat	208.70	148.42
7	Haryana	74.44	69.92
8	Himachal Pradesh	32.03	27.33
9	Jammu & Kashmir	33.34	25.26
10	Karnataka	144.00	135.03
11	Kerala	168.46	142.65
12	Madhya Pradesh	247.71	218.38
13	Maharashtra	312.10	254.37
14	Manipur	11.78	7.44
15	Meghalaya	12.54	9.85
16	Nagaland	13.17	11.67
17	Orissa	143.42	125.32
18	Punjab	68.67	59.55
19	Rajasthan	192.81	161.84
20	Sikkim	4.06	4.51
21	Tamil Nadu	256.90	225.77
22	Tripura	9.15	8.62
23	Uttar Pradesh	504.05	480.86
24	West Bengal	295.14	239.35
	TOTAL	3411.68	2962.86

STATEMENT II

Statement showing State-wise assistance sanctioned and disbursed during the Year 1989-90 by all Financial Institutions

(Rs. crores)

Sr. No.	State/Union Territories	Sanctioned	Disbursed
1	Andhra Pradesh	1075.45	727.22
2	Arunachal Pradesh	1.76	1.16
3	Assam	221.82	64.04
4	Bihar	426.26	258.34
5	Goa	126.84	83.20
6	Gujarat	1699.09	1004.04
7	Haryana	555.51	298.78
8	Himachal Pradesh	162.01	99.67
9	Jammu & Kashmir	65.92	62.44
10	Karnataka	627.70	497.78
11	Kerala	277.41	218.67
12	Madhya Pradesh	645.52	460.19
13	Maharashtra	4036.55	2153.02
14	Manipur	10.96	9.57
15	Meghalaya	11.65	12.62
16	Mizoram	4.71	4.66
17	Nagaland	3.70	4.46
18	Orissa	443.36	196.49
19	Punjab	385.59	399.19
20	Rajasthan	639.95	333.71
21	Sikkim	6.51	3.34
22	Tamil Nadu	1249.97	905.19
23	Tripura	9.87	3.63
24	Uttar Pradesh	1181.77	811.72
25	West Bengal	643.66	441.40
26	Union Territories	330.05	250.99
TOTAL		14843.59	9305.52

Payment of guarantees given by Export Credit Guarantee Corporation in Middle East Countries

2345. **SHRI VISHWANATH SHARMA** : Will the Minister of COMMERCE be pleased to state :

(a) whether payments have been made in respect of all guarantees given by the Export Credit Guarantee Corporation in the Middle East (Gulf) Countries;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) In respect of guarantees given by the Export Credit Guarantee Corporation of India Limited (ECGC) relating to Middle East (Gulf) countries claims in respect of seven guarantees amounting to Rs. 161.62 crores have been received by ECGC. Out of this, in four cases, the claims are not payable at this stage according to ECGC since the banks have not yet remitted the amounts under the relative guarantees to the overseas banks. In one case, the claim has been admitted by ECGC and disbursement will be made after fulfilment of necessary formalities by the bank. The remaining two cases are under scrutiny.

52 **EXPORERS**
New Compensation Scheme for Exporters

2346. **SHRI RAJENDRA AGNIHOTRI** : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to introduce a new Compensation Scheme for the exporters;

(b) if so, the details thereof and when it is likely to be introduced; and

(c) the percentage increase in the exports envisaged as a result of this scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) No such proposal is under consideration.

(b) and (c) Do not arise.

[English] 52

Imports by Pepsi Foods

2347. **SHRI PHOOL CHAND VERMA** : Will the Minister of COMMERCE be pleased to state :

(a) whether the Pepsi Foods has requested the Government to amend their condition of Letter of Intent/ Foreign Collaboration approval and to allow the import of proprietary ingredients and to drop the condition that 5 dollars have to be earned for every dollar spent on imports;